

राज्यो सरकारों को परामर्श दिया गया है कि वे राज्य में विभिन्न क्षेत्रों की कृषि, परिवहन आदि जैसी मांग के लिये डीजल के वितरण के लिये प्राथमिकताएं निर्धारित करें। राष्ट्रीय राजपथों और अन्य स्थानों पर डीजल पम्पो को डीजल का आबंटन तेल कम्पनियों द्वारा उपयुक्त (क) भाग के उत्तर में दिखाये गये अन्य पहलुओं और उनकी पिछली बिक्री के आधार पर किया जाता है।

#### Transfer of Neyveli Thermal Power Station to Tamil Nadu

\*743. SHRI S. M. KRISHNA: Will the Minister of ENERGY AND COAL be pleased to state;

(a) whether the Tamil Nadu Government has made a bid for the transfer of the 600-megawatt Neyveli Thermal Power Station from the Central to State Control in the interest of more efficient management of production and distribution; and

(b) if so, Government's reaction thereto?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A GHANI KHAN CHAUDHURY): (a) No. Sir.

(b) Does not arise

#### Maharashtra's demand for Kerosene and HSD

\*744. SHRI R. K. MHALGI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to lay a statement showing:

(a) what is the monthly demand of Kerosene and H.S.D. of Maharashtra for the month of June, July and August 1980 and the allotments made;

(b) what is the machinery of the Central Government to see whether the distribution of H.S.D. and

Kerosene in the States is done according to guidelines or the directions issued by the Central Government; and

(c) if so, are Government satisfied with the distribution of these two items?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) The allocations of Kerosene and High Speed Diesel (HSD) Oil for Maharashtra for the months of June, July and August 1980 are as under:—

Month	(Figures in Metric Tonnes)	
	Alloca- tion of Kerosene	Alloca- tion of HSD
June 1980	62270	107500
July 1980	66470	107500
August 1980	64100	95200

No specific quantity has been asked for by Maharashtra Government for kerosene and HSD for these months excepting for a request made by the State Government in the 4th week of July 1980 for additional allocation of about 4800 tonnes of kerosene for July. Keeping in view the fact that only a few days of the month were left, an additional allocation of 3,000 tonnes of kerosene has been made in response to this request.

(b) and (c). Distribution of products like kerosene and HSD within the State is basically the responsibility of the State Government. However, State and District level Coordinators for the oil industry, who are functioning at the State capitals and headquarters of revenue districts respectively, maintain constant liaison with the State and district authorities and generally assist them in the proper and equitable distribution of kerosene and HSD according to the priorities drawn up by the State

Governments for consumption by each sector and area of consumption. Within the current constraints of availability of petroleum products and movement capacity, the present system of controlled distribution of products has, by and large, worked satisfactorily in the country.

#### **Delay in sending Bills to Consumers by DESU**

\*745. SHRI H. N. NANJE GOWDA:  
SHRI K. LAKKAPPA:

Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether it is a fact that due to computerisation of billing by D.E.S.U. authorities, there has been enormous billing delays causing unprecedented harassment to consumers;

(b) whether some consumers have not even received bills for over a year, and, if so, details and reasons therefor; and

(c) action proposed to be taken to remedy the situation?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Yes, Sir. There has been dislocation in billing the consumers due to introduction of Computerisation Scheme in DESU.

(b) The process of sending bills has been delayed by a few months, in some cases ranging upto eight months, in the case of 4.72 lakhs consumers covered by the present computerisation scheme because of teething problems in switching over from Manual Billing System to Computer Billing. DESU has reported that in some cases particularly in respect of new connections, there may have been delays of about a year in issuing bills due to gap in communication of information from the field.

(c) In order to avoid any harassment to the consumers, instead of sending a consolidated bill for the entire period, bills are being sent for 4

months consumption and consumers have the option to pay the bills in instalments. DESU has reported that steps have been taken by them to reduce the gap in billing of new connections.

Government of India have also constituted a high level Committee under the Chairmanship of Member, Central Electricity Authority to go into the computerised billing system, reasons for inaccuracies and delays in sending the bills to the consumers etc. and give their recommendations. The Committee has been asked to give their report in one month.

#### **Bleeding out of Coal Slurry in Coal Washeries**

\*746. SHRI A. K. ROY: Will the Minister of ENERGY AND COAL be pleased to state:

(a) is it a fact that the bleeding out of Coal Slurry in Coal Washeries Units Nos. 1 and 2 Dugda, Bhajodih and Santaldih is causing huge loss to national exchequer; and

(b) if so, the details thereof and the action taken by Government to stop such huge loss of public money?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b). There is no washery at Santaldih. Normally, washeries discharge effluents which contains some suspended fine coal. Reports have been received that some of the effluent at Dugda-I and Dugda-II overflows from the settling ponds. Action is being taken to improve the recovery of fine coal from the effluent. There is no huge loss to the national exchequer.

#### **Increase in Prices of News-Print**

\*747. SHRI GHULAM RASOOL:  
SHRI N. DENNIS:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have raised the prices of impoted newsprint